

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 14 of 2021

IN THE MATTER OF:

Manpower Group Services India Pvt. Ltd.

...Appellant.

Versus

M/s. Euphoria Technologies Pvt. Ltd.

...Respondent.

Present:

**For Appellant: Mr. Aaditya Vijaykumar and Mr. Akshita Katoch,
Advocates.**

For Respondent: Mr. Anup Jain and Mr. Pulkit Tare, Advocates.

**ORDER
(Virtual Mode)**

05.03.2021 Mr. Pulkit Tare, Advocate submits that he would be appearing on behalf of the Respondent. He seeks time to file Reply-Affidavit.

Reply-Affidavit may be filed within two weeks. Rejoinder, if any, may be filed within a week, thereafter.

List the Appeal 'For Admission (After Notice)' Hearing on **15th April, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**